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Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Direct Taxes

New Delhi, the 22<sup>nd</sup> April, 1998.

NOTIFICATION

S.O. .... It is notified for general information that the institution/Association mentioned below and its programme given hereunder have been approved by the Secretary, Ministry of Environment and Forests, Government of India, New Delhi, being the prescribed authority under Rule 6AAC of the Income tax Rules, 1962, for the purposes of section 35CCB of Income tax Act, 1961.

Name of the Institution/Association

Tirumala Tirupati Devasthanam,  
Tirupati.

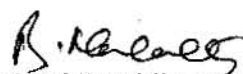
Programme

- i) Barrén Hill Afforestation.
- ii) Institutional Plantation
- iii) Road Side avenue plantation
- iv) Fire protection of Forests
- v) Memorial plantation

Both the approvals accorded by the Prescribed Authority namely (i) to the Institution/Association under sub-section (2) of Section 35CCB and (ii) to the programmes under sub-section (1) of Section 35CCB are valid for the period from 1.4.98 to 31.3.2001 subject to the following conditions:-

- i) Tirumala Tirupati Devasthanam, Tirupati shall maintain a separate account of the donation revenue by it for conservation and development of forest and maintenance of ecological balance in the area as mentioned in Para (I) above.
- ii) Tirumala Tirupati Devasthanam shall furnish a report of the programmes as mentioned in para (I) above to the prescribed authority for every financial year by the 30<sup>th</sup> June each year.
- iii) The Tirumala Tirupati Devasthanam shall submit to the prescribed authority by the 30<sup>th</sup> June every year a copy of the audited annual

accounts showing the total income and expenditure and balance sheet showing the position of each of its programmes separately.


  
(Malathi R. Sridharan)  
Under Secretary (ITA.II)

Notification No. 10581 F.No.203/7/98/TTA.II

To

The Manager,  
Copy forwarded to:

1. All Chief Commissioners and Directors General of Income tax.
2. All Directors of Income tax.
3. The Director of Income tax (DOMS), R.K.Puram, New Delhi.
4. Shri R. Mehta, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, Lodi Road, New Delhi, w.r.to his letter No. 11/1/94/EE dated 27.2.98.
5. Shri Tirumala Tirupati Devasthanama, Admn. Building, K.T.Ropad, Tirupati 517 507.
6. Joint Secretary and Legal Adviser, Ministry of Law, Shastri Bhawan, New Delhi.
7. C&AG of India, New Delhi (40 copies)
8. Bulletin Section, DIT(RSP&PR), Hans Bhawan, New Delhi.

  
(Malathi R. Sridharan)  
Under Secretary (ITA.II)